

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01426/2018

Dated Wednesday the 24th day of October Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

S.Selvin, aged 58 years,
S/o M. Shanmugam,
No. 17, Mettu Street,
II Cross,
Sekkadu, Chennai 600071.Applicant

By Advocate M/s. G. Muthukumar

Vs

1. Union of India
rep by its Secretary,
Ministry of Defence (DGQA),
Directorate of Quality Assurance (L),
G Block, Nirman Bhavan,
New Delhi 110011.

2. The Controller,
Controller of Quality Assurance,
Avadi, Chennai 600054.

3. The Controller,
Controller of Quality Assurance,
Medak, Hyderabad.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To set aside the order dated 10.10.2018 in Unilateral Movement Order No. 78823/14/MO/DGQA(L-2)/1 of the 2nd respondent herein and direct the respondents to permit the applicant to work in Avadi SQAE, Chennai and pass such other further order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant is aged 58 years and he is being transferred to Medak in Telangana and he had submitted a representation before the appropriate authority for retaining him at Avadi but no order has been passed on his representation produced as Annexure A2 dated 15.10.2018. Learned counsel for the applicant submits that the applicant is entitled to continue at Avadi as he is going to retire within two years and he will be satisfied if the respondents are directed to consider his representation within a time limit to be stipulated by this Tribunal.

3. In view of the above submission, the respondents are directed to consider the representation of the applicant dt. 15.10.2018 (Annexure A2) in accordance with law and in the light of transfer norms existing in the department and the circumstances mentioned in the application and pass a reasoned and speaking

order thereon within a period of two weeks from the date of receipt of a copy of a copy of this order.

4. OA is disposed of at the admission stage without going into the merits of the case.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

24.10.2018

SKSI